

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF VIILBERY HEALTHCARE PRIVATE LIMITED

1.	Name of corporate debtor	Viilbery Healthcare Private Limited
2.	Date of incorporation of corporate debtor	10 th July, 2008
3.	Authority under which corporate debtor is incorporated / registered	ROC- Mumbai, Maharashtra
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85100MH2008PTC184527
5.	Address of the registered office and principal office (if any) of corporate debtor	130, Shanta Industrial Estate, 1st Floor, I. B. Patel Road, Goregaon East, Mumbai City, Mumbai, Maharashtra, India, 400063
6.	Insolvency commencement date in respect of corporate debtor	Date of Order 16 th July 2024 Date of Receipt of Order – 16 th July, 2024
7.	Estimated date of closure of insolvency resolution process	12 th January, 2025 (From the date of receipt of the order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Gaurang Chhotalal Shah IBBI/IPA-002/IP-N00947/2019- 2020 /13002
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat 204 A Wing Raj Vaibhav 1 CHS Dahanukar Wadi Mahavir Nagar Kandivali West Mumbai Suburban, Maharashtra-400067 Email: fcsgaurang.shah@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1221, Maker Chamber V, Nariman Point, Mumbai - 400021. Email: ip.vhpl@gmail.com
11.	Last date for submission of claims	30 th July, 2024 (From the date of Receipt of Order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of VIILBERY HEALTHCARE PRIVATE LIMITED on 16th July, 2024 (Order received on 16th July 2024).

The creditors of VIILBERY HEALTHCARE PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 30th July, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date: 17th July ,
Place: Mumbai

G. C. Shah

Gaurang Chhotalal Shah
Interim Resolution Professional

IBBI Reg. No.: IBBI/IPA-002/IP-N00947/2019-2020/13002
AFA: AA2/13002/02/300625/203281 Valid till 30.06.2025



PPGCL
 Regd Office: Shatabdi Bhawan, B12 & 13, Sector 4, Gurgaon, Haryana, India, Uttar Pradesh-201301
 Plant Address: PO- Lohgara, Tahsil-Bara, Prayagraj (Allahabad), Uttar Pradesh-212107
 Phone: +91-120-610200/6102009 CIN: U40101UP2007PLC032835

NOTICE INVITING EXPRESSION OF INTEREST
 Prayagraj Power Generation Company Limited invites expression of interest (EOI) from eligible vendors for CIVIL WORK READINESS OF TOWNSHIP BUILDING FOR C-8 BLOCK IN PPGCL TOWNSHIP of 3x660 MW Thermal Power Plant at Prayagraj Power Generation Company Limited, Bara, Dist. Prayagraj, Uttar Pradesh, India.
 Details of pre-qualification requirements, bid security, purchasing of tender document etc. may be downloaded using the URL: <https://www.ppgcl.in/tenders.php>. Eligible vendors willing to participate may submit their expressions of interest along with the tender fee for issue of bid document latest by 1st August 2024.

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, BENCH, AT MUMBAI
 Court-I
C.P. (CAA) 126 (MB) 2024
 IN
C.A. (CAA) 149 (MB) 2023
 In the matter of the Companies Act, 2013 (18 of 2013);
 AND
 In the matter of Sections 230 and 232 and other applicable provisions of the Companies Act, 2013 and Rules framed thereunder as in force from time to time;
 AND

In the matter of Scheme of Arrangement between Athang Cloth Private Limited having CIN U1620MH2013PTC239758 (First Transferor Company), Bharjuna Krishi Vigyan Kendra Private Limited having CIN U01403MH2007PTC173510 (Second Transferor Company), Indian Agritech Development Services Private Limited having CIN U80220MH1996PTC104474 (Third Transferor Company), Sathia Krishi Kendra Private Limited having CIN U32204MH1995PTC296213 (Fourth Transferor Company), Sampada Natural Resources Private Limited having CIN U01110MH1995PTC090715 (Fifth Transferor Company), United Infrastructure Private Limited having CIN U23201MH1998PTC117527 (Sixth Transferor Company), Gujarat Port and Terminals Private Limited having CIN U45203MH1996PTC103621 (Seventh Transferor Company), Great Eastern Infrastructure Corporation Private Limited having CIN U67190MH1994PTC079005 (Eighth Transferor Company), Mahi Properties Private Limited having CIN U70102MH1994PTC078142 (Ninth Transferor Company) and Ruchi Coil Centre Private Limited having CIN U27106MH2009PTC384709 (Tenth Transferor Company) with Indian Infrastructure Corporation Private Limited having CIN U01110MH1995PTC091518 (Transferee Company) and their respective shareholders (Scheme)

NOTICE OF PETITION
 A Petition under Section 230 to 232 of Athang Cloth Private Limited and Ors (Transferor Company) with Indian Infrastructure Corporation Private Limited, (Transferee Company) and their respective Shareholders and Creditors. The above mentioned Petition was admitted by this Hon'ble Tribunal on July 5, 2024 and fixed for hearing before the Hon'ble member taking company matters on August 9, 2024. Any one desirous of supporting or opposing the said Company scheme Petition should send notice to the below mentioned address of his intention signed by him or his advocate not later than two days before the date fixed for the hearing of the Petition, the grounds of opposition or a copy of affidavit shall be furnished with such notice. A copy of the Company Scheme Petition will be furnished by the Company's Professional to any person requiring the same on payment of the prescribed charges for the same.
 Dated this July 15, 2024

Nitish Bhangera
 Practising Company Secretary
 1316, Dalamal Towers, Free Press Journal Marg,
 Nariman Point, Mumbai - 400 021
 nitish@nvba.in, 8097937379

PUBLIC NOTICE
 (Under Section 102 of the Insolvency and Bankruptcy Code, 2016)
FOR THE ATTENTION OF THE CREDITORS OF MR. SANDEEP TOSHNIVAL PERSONAL GUARANTOR/ DEBTOR

RELEVANT PARTICULARS	
1. Name of the Personal Guarantor	Mr. Sandeep Toshnival (DIN 01720028)
2. Address of the Personal Guarantor	10th Floor, Goolrukh, Plot No- 83, Abdul Gaffar, Khan Road, Worli Seafac, Mumbai- 400025
3. Details of the order admitting the application	Hon'ble NCLT Mumbai Bench IV admitted the Insolvency Resolution Process against Mr. Sandeep Toshnival vide CP (IB) No. 963 of 2023 Vide order dated 12.07.2024.
4. Insolvency process commencement date in respect of Personal Guarantor under IBC, 2016	12.07.2024
5. Name and registration number of the Insolvency Professional acting as Resolution Professional	Mahesh R Sureka IP No.- IBB/IPA-001/IP-P00413/2017-18/10736
6. Address and e-mail of the Resolution Professional, as registered with the Board	173, Udyog Bhavan, Sonawala Road, Goregaon East Mumbai 400063. Email- mahesh@mrsureka.com
7. Address and e-mail to be used for submission of claim and for correspondence with the Resolution Professional	173, Udyog Bhavan, Sonawala Road, Goregaon East Mumbai 400063. Email: pgnvndhulatoitoshnival@gmail.com Time: 10:00 AM to 7:00 PM
8. Last date for submission of claims	16.08.2024
9. Relevant Forms are available at:	https://ibi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench IV has ordered the commencement of an Insolvency Resolution Process of the Mr. Sandeep Toshnival Personal Guarantor on 12.07.2024.
 The Creditors of Mr. Sandeep Toshnival hereby called upon to submit their claims with proof on or before 16.08.2024 in the prescribed form "Form B" under Regulation 7(1) of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Regulations, 2019 to the Resolution Professional at the address mentioned against entry No. 7. The Creditors shall submit their claims with proof, details of claims and personal information by way of electronic communications or through courier, speed post or registered letter. Submission of false or misleading proofs of claim shall attract penalties.
 Mahesh R Sureka
 Resolution Professional of Mr. Sandeep Toshnival
 Appointed in CP (IB) 962 of 2023
 IBB/IPA-001/IPA-001/IP-P00413/2017-18/10736
 AFA Validity: 26.09.2024
 173, Udyog Bhavan, Sonawala Road, Goregaon East 400063
 mahesh@mrsureka.com | 9322581414

PUBLIC NOTICE
 (Under Section 102 of the Insolvency and Bankruptcy Code, 2016)
FOR THE ATTENTION OF THE CREDITORS OF MADHBALA TOSHNIVAL PERSONAL GUARANTOR/ DEBTOR

RELEVANT PARTICULARS	
1. Name of the Personal Guarantor	Madhubala Toshnival (PAN ADDP1277A)
2. Address of the Personal Guarantor	10th Floor, Goolrukh, Plot No- 83, Abdul Gaffar, Khan Road, Worli Seafac, Mumbai- 400025
3. Details of the order admitting the application	Hon'ble NCLT Mumbai Bench IV admitted the Insolvency Resolution Process against Madhubala Toshnival vide CP (IB) No. 963 of 2023 Vide order dated 12.07.2024.
4. Insolvency process commencement date in respect of Personal Guarantor under IBC, 2016	12.07.2024
5. Name and registration number of the Insolvency Professional acting as Resolution Professional	Mahesh R Sureka IP No.- IBB/IPA-001/IP-P00413/2017-18/10736
6. Address and e-mail of the Resolution Professional, as registered with the Board	173, Udyog Bhavan, Sonawala Road, Goregaon East Mumbai 400063. Mail- mahesh@mrsureka.com
7. Address and e-mail to be used for submission of claim and for correspondence with the Resolution Professional	173, Udyog Bhavan, Sonawala Road, Goregaon East Mumbai 400063. Email: pgnvndhulatoitoshnival@gmail.com Time: 10:00 AM to 7:00 PM
8. Last date for submission of claims	16.08.2024
9. Relevant Forms are available at:	https://ibi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench IV has ordered the commencement of an Insolvency Resolution Process of the Madhubala Toshnival Personal Guarantor on 12.07.2024.
 The Creditors of Madhubala Toshnival hereby called upon to submit their claims with proof on or before 16.08.2024 in the prescribed form "Form B" under Regulation 7(1) of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Regulations, 2019 to the Resolution Professional at the address mentioned against entry No. 7. The Creditors shall submit their claims with proof, details of claims and personal information by way of electronic communications or through courier, speed post or registered letter. Submission of false or misleading proofs of claim shall attract penalties.
 Mahesh R Sureka
 Resolution Professional of Madhubala Toshnival
 Appointed in CP (IB) 963 of 2023
 IBB/IPA-001/IPA-001/IP-P00413/2017-18/10736
 AFA Validity: 26.09.2024
 173, Udyog Bhavan, Sonawala Road, Goregaon East 400063
 mahesh@mrsureka.com | 9322581414

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF VILBERY HEALTHCARE PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	Vilbery Healthcare Private Limited
2. Date of incorporation of Corporate Debtor	10th July, 2008
3. Authority under which Corporate Debtor is incorporated / registered	ROC Mumbai, Maharashtra
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U85100MH2008PTC184527
5. Address of the registered office and principal office (if any) of Corporate Debtor	130, Shanta Industrial Estate, 1st Floor, I. B. Patel Road, Goregaon East, Mumbai City, Mumbai, Maharashtra, India, 400063
6. Insolvency commencement date in respect of Corporate Debtor	Date of Order: 16th July 2024 Date of Receipt of Order - 16th July 2024
7. Estimated date of closure of insolvency resolution process	12th January, 2025 (From the date of receipt of the order)
8. Name and the registration number of the insolvency professional acting as Interim Resolution Professional	Gaurang Chhotolal Shah IBB/IPA-002/IP-N00947/2019-2020/13002
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: Flat 204 A Wing Raj Vaibhav 1 CHS Dahanukar Wadi Mahavir Nagar Kandivali West Mumbai Suburban, Maharashtra-400067 Email: fsgaurangshah@gmail.com
10. Address and email to be used for correspondence with the interim resolution professional	Address: 1221, Meaker Chamber V, Nariman Point, Mumbai - 400021. Email: gchotolal@gmail.com
11. Last date for submission of claims	30th July 2024 (From the date of Receipt of Order)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP.
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Details of authorized representatives are available at:	Web link : https://ibi.gov.in/en/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of **VILBERY HEALTHCARE PRIVATE LIMITED** on 16th July, 2024 (Order received on 16th July 2024).
 The creditors of **VILBERY HEALTHCARE PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 30th July, 2024 to the interim resolution professional at the address mentioned against entry No. 10.
 The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, or by electronic means.
 A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA - Not Applicable
 Submission of false or misleading proofs of claim shall attract penalties.
 Sd/-
Date: 17th July, 2024
Place: Mumbai
Gaurang Chhotolal Shah
 Interim Resolution Professional
 IBB/IPA-002/IP-N00947/2019-2020/13002
 AFA: A2/13002/02/300625/202821 Valid till 30.06.2025

इंडियन बैंक Indian Bank
 Digital Banking Division, Head Office, Chennai.
 Indian Bank, a leading Public Sector Bank has floated RFP for Supply, Installation and maintenance of 3003 cash recyclers along with 1 kva ups in GeM portal.
 Interested parties may refer Bank's Website and GeM portal.
<https://www.indianbank.in/tenders> for details.

ARVIND LIMITED
 CIN - L17119GJ913PLC000093
 Regd. Office: Naroda Road, Ahmedabad - 380 025
 Email: investor@arvind.in Website: www.arvind.com Tel.: Tel.: +91-79-68268000

CORRIGENDUM TO THE NOTICE OF ANNUAL GENERAL MEETING
 We draw attention of all the members of the Company to the AGM notice dated 3rd July, 2024 convening the Annual General Meeting of the Company ("AGM Notice") scheduled to be held on Thursday, 1st August, 2024 at 3:30 P.M. through Video Conferencing ("VC") or Other Audio Visual Means ("OAVM").
 This corrigendum is being issued to give notice to modify the Special Business set out in Item No. 4 of the AGM Notice. Kindly note that the Corrigendum to the Notice is being sent by electronic mode to those Members whose email addresses are registered with the Company/ Depositories and will also be made available on the website of the Company at www.arvind.com, websites of stock exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and on the website of NSDL at www.evoting.nsdl.com.
 On and from the date hereof, the AGM Notice shall always be read in conjunction with the corrigendum. All other contents of the AGM Notice, save and except as amended by the Corrigendum, shall remain unchanged.
 Accordingly, all the concerned shareholders, stock exchanges, depositories, registrar and share transfer agent, agencies appointed for e-voting, all other authorities, regulators and all other concerned persons are requested to take note of the same.
For, Arvind Limited
Krunal Bhatt
Company Secretary
Date: 16.07.2024
Place: Ahmedabad
Membership No. - A20162

KIFS HOUSING FINANCE LIMITED
 Registered Office: 6th Floor, KIFS Corporate House, Beside Hotel Planet Landmark, Near Ashok Vatika BRTS, ISKON - Ambli Road, Ambli, Ahmedabad, Gujarat - 380054
 Corporate Office: C-902, Lotus Park, Graham Firth Compound, Western Express Highway, Goregaon (East), Mumbai-400063, Maharashtra, India.
 Ph.No.: +91 22 61796400, E-mail: contact@kifshousing.com, Website: www.kifshousing.com
 CIN : U65922GJ2015PLC085079 | RBI COR: DOR-00145

PROPERTY FOR SALE UNDER PROVISIONS OF SARFAESI ACT, 2002 THROUGH PRIVATE TRUSTY
 Whereas the Authorised Officer, KIFS Housing Finance Limited has taken the Possession u/s 13(4) of the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (The SARFAESI Act, 2002) of the properties ("The Secured Asset") given below. The Authorised Officer has received offer of Sale from some interested party against the above mentioned Secured Asset under the SARFAESI Act for recovery of the Secured Debt. Now, the Authorised Officer is hereby giving the Notice to Sale of the above said property through Private Trusty in terms of rule 8 and 9 of the Security Interest (Enforcement) Rules 2002. The Details of the Accout are as follows:

Sr. No.	Name of the Borrower(s) / Co-Borrower (s)	Demand Notice Date and Amount	Reserve Price	EMD	Description of Secured Asset (immovable property)
1.	(Loan Code : LNHVIR001169 & LNHVIR001594 of VIRAR Branch Mr. Ramesh Ramchandra Gavanuk (Borrower) Mrs. Ekta Ramesh Gavanuk (Co-Borrower)	March 30, 2022 Rs. 12,42,673/- (Rupees Twelve Lakh Forty Two Thousand Six Hundred Seventy Three Only) as on March 31, 2022	Rs. 3,50,000/-	Rs. 35,000/-	All that piece and parcels of land bearing Flat No.07, Ground Floor, Jivdani Apartment, Naring Road, Behind G.M. Bar, Virar (East), Thane, Maharashtra India- 401305. Bounded on: East: R.J. Apartment, West: Railway Track, North: Siddheshwar, West: South: Sai Krupa Apt

The Authorised officer will hold auction for sale of the Secured Asset on "As is where is Basis", "As is what is basis" and "Whatever is there is basis". KIFS is not responsible for any liabilities whatsoever pending upon the said property. The Authorised Officer reserves the right to accept or reject the offer without assigning any reason whatsoever and sale will be subject to confirmation by Secured Creditor. On the acceptance of offer of proposed buyer, he/she is required to deposit 25% of accepted price inclusive adjustment of Earnest Money Balance immediately and the balance amount shall be paid by the purchaser within 15(fifteen) days from date of acceptance of offer by the secured Creditor. The proposed buyer is to note that in case of failure of payment of balance amount by him/ her within the time specified, the amount already deposited shall stand forfeited and property will be resold accordingly. This is 30 DAYS SALE NOTICE UNDER SARFAESI ACT, 2002 is hereby given to the public in general and in particular to the Borrower (s), Co-Borrower (s) and Guarantor (s) that the above described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of KIFS Housing Finance Limited (KIFS) Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" and to the amount due to KIFS, in full before the date of sale, auction is liable to be stopped.
 The date of Auction is fixed for : August 16, 2024
Place : Virar | Date : 17.07.2024 (Authorised Officer), For KIFS Housing Finance Limited

CENTRAL RAILWAY
NOTICE OF E-AUCTION
 Mumbai Division, Central Railway has called for e-auction for leasing of below given assets on www.ireps.gov.in through e-auction leasing module. The interested bidders are required to get registered in e-auction leasing module and all necessary documents to be uploaded prior to the e-auction. For further details the interested bidders are requested to visit the website www.ireps.gov.in to know the details of E-Auction mentioned below:

S. No.	Category	Sub-Category	Auction Start
1	Advertising	On station premises(Digital)	17.07.2024
		OOH	26.07.2024
		Vending of various miscellaneous items (excluding food items & PDW items) in all trains and all classes of Mail/ Express and Passenger trains over Mumbai Division.	17.07.2024
3	Parking	Mixed	26.07.2024 & 29.07.2024
4	Pay & Use	Parcel	22.07.2024, 24.07.2024, 29.07.2024 & 07.08.2024
		Catering	20.07.2024, 27.07.2024
		DI-RCR-3	29.07.2024

Further Addendum /corrigendum, withdrawal of lot/catalogue, change in date, time extension, clarification etc. if any, in connection with the subject auctions, will only be uploaded in the website. Bidders should regularly visit the website to keep themselves updated.
254 **DRM(C) CSMT**
 अपन जानकारी को रेल साइट से देखें

Form No. 3 Court Room No. 32
IN THE CITY CIVIL COURT BOMBAY AT MUMBAI
COMMERCIAL SUIT NO. 44 OF 2023
(Order V Rule 20 (1) of Code of Civil Procedure, 1908)
 Plaintiff Lodged on : 29.09.2022, Plaintiff Mailed on : 21.01.2023
 Under Order V, Rule 2., Of the Code of Civil Procedure, 1908 r/w Sec.16 of the Commercial Courts Act, 2015.
RULE 51, SUMMONS to answer plaint, under Section 27 O. V. r. 15, 7 & 8 and O. VIII r. 9 of the Code of Civil Procedure
CANARA BANK, a body corporate Constituted under the Banking Companies (Acquisition & Transfer of Undertakings) Act, 1970 having its Head Office at 112, J. C. Road, Bangalore - 560 002, and one of its Branch Office amongst others known as Micro Finance Dhavari Branch, having address at B Wing, 1st Floor, Subhash Chandra Co-operative Housing Society, Sion- Bandra Link Road, Dhavari, Mumbai - 400017, in the State of Maharashtra, represented by **Niravkumar Bhagora** Age: 34 Years, ManagerPLAINTIFF
Versus
1. Ms. Aariz Enterprises (Proprietor- Mr. Parwez Shoaib Shaikh) Shop No. 4, Ground Floor, 5/C Bldg., Nataraj Park Compound, Govandi, Behind Shivaji Nagar Police Station, Govandi Mumbai - 400043.
2. Mr. Parwez Shoaib Shaikh (Proprietor of Ms. Aariz Enterprises) Flat No. 401, 4th Floor, Sai Baba Apartment, High Tension Road, Morigaon, Nallasopara, Thane - 401209.DEFENDANTS
To,
1. Ms. Aariz Enterprises, **2. Mr. Parwez Shoaib Shaikh**
 The Defendants abovenamed
(As per Order dated on 06.11.2023, 14.02.2024 and 28.03.2024 in presiding in Court Room No. 32, H. H. J. V. S. Galke)

WHEREAS the above named Plaintiff has filed a relating a Plaintiff in this Honorable Court against you and you are hereby summoned to file a written statement within 30 days of the service of the present summons and in case you fail to file the written statement within the said period of 30 days, you shall be allowed to file the written statement on such other day, as may be specified by the court, for reasons to be recorded in writing and on payment of such costs as the court deems fit, but which shall not later than 120 days from the date of service of summons. On the expiry of one hundred and twenty days from the date of service of summons, you shall forfeit the right to file the written statement and the court shall not allow the written statement to be taken on record:
THE PLAINTIFF, THEREFORE PRAY:
a. That the Defendants be decreed and ordered to pay to the Plaintiffs sum Rs. 7,90,946.65/- (Rupees Seven Lakh Ninety Thousand Nine Hundred And Forty Six And Paise Sixty Five Only) as on 31.08.2022 under loan account No. 3045256000008 and Rs. 1,19,112/- (Rupees One Lakh Nineteen Thousand One Hundred Twenty Only) as on 29.08.2022 in unfiled loan account No. 3045755000014 aggregating amount Rs. 9,10,058.65/- (Rupees Nine Lakh Ten Thousand And Fifty Eight And Paise Sixty Five Only) as per particulars of claim given in Exhibit "V" with the further interest at the rate of 8.90 p.a. overdue monthly rests plus 2% penal interest from the date of filing suit till judgment and thereafter further interest at the same rate from the date of judgment till payment as the advances were granted to the Defendants for commercial purposes within the meaning of Order 38 of the Code of Civil Procedure, 1908 ;
b. That the Defendants may be directed to pay to the Plaintiffs costs of the suit & Co. For such other and further reliefs as the nature and circumstances of the case may require. You hereby summoned to appear in this Court in person or by an Advocate able to answer all material questions relating to the suit, or who shall be accompanied by some other person able to answer all such questions to answer the above named plaintiff and as the suit is fixed for the final disposal, you must produce all your witnesses on that day, and you are hereby required to take notice that in default of your appearance on the day before mentioned, the suit will be heard and determined in your absence and you any document in your possession or power containing evidence relating to the merits of the plaintiff's case or upon which you intended to rely in support of your case and in particular for the Plaintiff's the following Documents :-
 Given under my hand the Seal of this Hon'ble Court Dated this 8th April 2024 Sd/-
 For Registrar, City Civil Court Bombay/
RAJKUMAR K. SHUKLA LAW FIRM, ADVOCATES AND CONSULTANTS
 ADVOCATE FOR PLAINTIFF Office No. 10, 2nd Floor, Building No. 84, Janambhoomi Marg, Fort, Mumbai - 400 001.
Mob. No. 91-9833625098, 022-22876392, Email - advshukla4@gmail.com
 You are hereby informed that the Free Legal Services from the State Legal Services Authority, High Court Legal Services Committee, District Legal Services Authority, and Taluka Legal Services Committee, as per the eligibility criteria are available to you and in case you are eligible and desire to avail the free legal services, you may contact any of the above Legal Services Authority/Committee.
NB.- A copy of the Plaint along with all annexures thereto, Certified as true copy by Advocate for Plaintiff is enclosed herewith.
NOTE: Next date in this Suit is 06.08.2024 Please check the status and next /further date of this Suit on the Official Website of the City Civil & Session Court, Gr. Mumbai.

केनरा बैंक Canara Bank
 Fort Branch, E Syndicate Bank Building, 26A, Sir P.M. Road, Fort, Mumbai - 400 001.
 Tel No: 022-22626622, Email: cto108@canarabank.com

APPENDIX IV [See Rule 8 (f)] POSSESSION NOTICE
 Whereas, the undersigned being the Authorised Officer of the Canara Bank under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred as the "Act") and in exercise of Powers conferred under Section 13 (12) read with the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 20.04.2021 calling upon the Borrower/Surety/Owner of the Property Mr. Leon Joseph Denish, Mrs. Selvarani Joseph Antony Leon & Mr. Leon Anish Fernando to repay the amount mentioned in the notice being Rs. 18,08,837.96 (Rupees Eighteen Lacs Eight Thousand Eight Hundred Thirty Seven & Paise Ninety Six Only) plus unapplied interest and charges within 60 days from the date of receipt of said notice.
 The Borrower/Surety/Owner of the property having failed to repay the amount, notice is hereby given to the Borrower/Surety/Owner of the property and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 & 9 of the said Rules on this 10th day of July of the Year 2024.
 The Borrower/Surety/Owner in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Canara Bank, Fort Branch for an amount of Rs. 18,08,837.96 (Rupees Eighteen Lacs Eight Thousand Eight Hundred Thirty Seven & Paise Ninety Six Only) and further interest & expenses thereon.
 The Borrower's attention is invited to Provisions of Sub section (8) of section 13 of Act, in respect of time available to redeem the secured asset.
DESCRIPTION OF IMMOVABLE PROPERTY
 All that part and parcel of Flat No. 403, 4th Floor, 'Shivjee Plaza' Plot No. 54A, Sector 50, Near Sai Mandir & Navi Mumbai Study Centre, Near - 400 706, Navi Mumbai. Bounded by: Site/ Apartment Boundaries - North : NMMC Study Centre, East : Shiv Sai Plaza, South : Shelter Plaza, West : Road.
Date : 10.07.2024
Place : Navi Mumbai
 Sd/-
Authorized Officer
Canara Bank

ASIAN STAR COMPANY LIMITED
 CIN: L36910MH1995PLC086017
 Registered Office: 114-C, Mittal Court, Narman Point, Mumbai 400 021
 Email: secretarial@asianstargroup.com, Website: www.asianstargroup.com
 Tel No: +91 226244111, Fax: +91 22 22842427

NOTICE OF POSTAL BALLOT
 Members are hereby informed that, pursuant to and in compliance with the provisions of section 108 and 110 and other applicable provisions of the Companies Act, 2013 as amended ("the Act"), read together with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 as amended ("Rules"), Regulation 44 and other applicable regulations of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("the SEBI Listing Regulations"), Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India ("ISS-2"), each as amended, and in accordance with the guidelines prescribed by the Ministry of Corporate Affairs (MCA) for holding general meetings / conducting postal ballot process through e-voting vide General Circular No. 09/2023 dated 25th September, 2023 ("MCA Circular"), the Company has sent, only by e-mail, the Postal Ballot Notice on Tuesday, July 16, 2024 to all members holding shares as on cut-off date i.e. Friday, July 12, 2024 and whose e-mail address are registered with the Depository Participants or with the Company for seeking approval of the Members by voting through electronic means by way of Special Resolution for appointment of Mr. Kunal Sindhu Tadarwal (DIN: 08355866) and Mr. Navtej Hargada Singh (DIN: 07666197) as Non Executive Independent Directors of the Company for a period of 3 years with effect from May 17, 2024.
 In accordance with the applicable provisions of the MCA Circulars, the business set out in the Postal Ballot Notice will be transacted through electronic voting system only and accordingly, the Company is providing facility of remote e-voting. Members may note that copy of Postal Ballot Notice is available on the website of the Company at www.asianstargroup.com and also on the websites of the Stock Exchanges i.e. BSE Limited (BSE) at www.bseindia.com.
 In line with the MCA Circulars, the physical copies of the Postal Ballot Notice, along with postal ballot form and postage prepaid business reply envelope, are not sent to any Member. Accordingly, the communication of the assent or dissent of the Members eligible to vote is restricted only to remote e-voting i.e. by casting their votes electronically instead of submitting postal ballot forms. The instructions for remote e-voting are provided in the Postal Ballot Notice. The voting rights of the Members shall be reckoned as on the cut-off date i.e. Friday, July 12, 2024. A person who is not a Member as on the aforesaid cut-off date should treat this advertisement and the Postal Ballot Notice for information purpose only.
 The Company has engaged the services of NSDL for providing e-voting facility to the Members to cast their votes electronically. Members may note that the e-voting commences on Wednesday, July 17, 2024 (9.00 a.m. IST) and ends on Thursday, August 15, 2024 (5:00 p.m. IST). Members are therefore requested to cast their vote not later than 5:00 p.m. IST on Thursday, August 15, 2024 to be eligible for being considered, failing which it will be considered that no vote has been received from the members.
 The Board of Directors of the Company ("Board") have appointed Mr. Yogesh Dabholkar, proprietor of Yogesh D. Dabholkar & Co., Practising Company Secretaries (FCS 6336 and CP No. 6752), to act as the scrutinizer, for conducting the postal ballot voting process, in a fair and transparent manner. The Scrutinizer will submit his report to the Chairman of the Company or any other person authorized by him after the completion of scrutiny, and the results of voting by postal ballot through the e-voting along with Scrutinizer's Report will be announced by the Chairman or any person authorized by him, on or before August 17, 2024 and will also be displayed on the website of the Company www.asianstargroup.com besides being communicated to the Stock Exchanges, Depositories and Registrar and Share Transfer Agent.
 The Resolution contained in the Postal Ballot Notice, if passed by the Members, will be deemed to have been passed at a general meeting of the Members, on the last date specified by the Company for remote e-voting i.e. Thursday, August 15, 2024.
 Members are requested to register / update their e-mail addresses in the following manner:
a. Members holding shares in the dematerialized mode, are requested to register their email addresses and mobile numbers with their relevant Depositories through their Depository Participants.
b. Members holding shares in physical mode are requested to furnish their email addresses and mobile numbers to the Company's Registrar and Transfer Agent, Bighare Services Private Limited at sandeepp@bighareonline.com.
 Members are requested to refer the circulars issued by Securities and Exchange Board of India with respect to update of KYC and / or nomination details, from time to time. Members are also requested to intimate changes, if any, in their name, postal address, e-mail address, telephone / mobile numbers, bank account details, Permanent Account Number ("PAN"), nominations, power of attorney, to their Depository Participants in case the shares are held by them in dematerialized form and to Bighare Services Private Limited, Registrar and Share Transfer Agent of the Company, in case the shares are held by them in physical form.
 In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on : 022 - 4696 7000 and 022 - 2499 7000 or send a request to Mr. Anubhav Saxena at evoting@nsdl.co.in or email to the Company at secretarial@asianstargroup.com
For ASIAN STAR COMPANY LIMITED
 Sd/-
Place: Mumbai, Pujadevi R. Chaurasia
Date: July 16, 2024 Company Secretary & Compliance officer

CRISIL LIMITED
 Regd. Office: CRISIL House, Central Avenue,
 Hiranandani Business Park, Powai, Mumbai - 400 076. CIN: L67120MH1987PLC042363
 Tel.: 022-33423000; Fax: 022-33423001; Website:

